

3. **Max Bupa Health**

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Subject: Comments on proposed The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014- Max Bupa Health

Dear Sir

This is with reference to the Authority's Press Release No. 05 /2014 dated January 29, 2014 regarding the draft "The Telecom Commercial Communications Customer Preference (Fifteenth Amendment) Regulations, 2014 wherein the Authority proposes to levy a charge of Rs. 500/- per telecom resource for reconnection of the telecom resources of entities whose telecom resources were disconnected as per the Regulations, but who have subsequently taken corrective measures to the satisfaction of the Authority.

In this regard we humbly submit that the proposed amendment is a welcome step as it will provide genuine companies an opportunity to represent their case and also carry out any further correction which may be required for improving the process.

Warm Regards

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